

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A. No. 163 1987 (A)

Shri D. Motiwal

Applicant(s)

(K. K. Sheth - Adv.)

Versus

(B. B. Oza - Adv.)

Union of India & Ors. Respondent(s)

CW-3. Shinde - Adv)

Sr.No.	Date	Orders
1	3/4/87	FOR ADMISSION
	23/4/87	ARAD received from Resp. nos 2 & 3. Rest is awaited.
	24/5/87 P.M & F.O.	Written statement filed. D.O. 21/5/87

Coram: Hon'ble Mr. P.H. Trivedi

: Vice Chairman

Hon'ble Mr. P.M. Joshi

: Judicial Member

3.4.1987

Pending admission. Issue notice on the respondent including interim relief returnable within 15 days of this order. Respondent not to constrain the applicant regarding his residential allotment and his transfer be stayed until next date. The case is adjourned to 23rd April, 1987.

*Pravin*  
(P.H.Trivedi)  
Vice Chairman

*Syed*  
(P.M.Joshi)  
Judicial Member

~~On account of Dead  
On demise of Hon'ble  
H.P. Bagchi, Judicial  
Member~~

~~Mr. K.K. Shah Advocate  
President~~

On account of Dead  
demise of Hon'ble Judicial  
member Shri H.P. Bagchi, at  
Principal Bench, C.A.T  
New Delhi, this Bench's  
work is postponed till tomorrow.  
The stay granted is therefore  
to be read as extended till tomorrow.

*Pravin*  
23/4/87

O.A./163/87

(3)

Coram : Hon'ble Mr P H Trivedi .. Vice Chairman  
Hon'ble Mr P M Joshi .. Judicial Member

23/4/1987

Learned advocate Mr K K Shah for the applicant appears. No appearance of the representative of the respondent nor reply received. Interim relief to continue. Respondent is free to file reply within 45 days. Adjourned to 21-5-87 for examination & further direction

*Prinji*  
( P H Trivedi )  
Vice Chairman

*Jmp*  
( P M Joshi )  
Judicial Member

pm;